

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 37  
ANSWERED ON MONDAY, SEPTEMBER 14, 2020  
BHADRAPADA 23, 1942 (SAKA)**

**IMPACT OF LOCKDOWN ON COMPANIES  
QUESTION**

**37: SHRI BENNY BEHANAN,**

**SHRI SISIR KUMAR ADHIKARI:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कॉर्पोरेट कार्य मंत्री

- (a) whether a large number of companies have been affected by the contraction of economy due to the recent lock down in the country;
- (b) if so, the details thereof including the number of companies registered and closed down along with the number of unemployment registered during the period from April to August 2020, sector-wise and the State-wise; and
- (c) the corrective steps taken/ proposed to be taken by the Government in this regard ?

**ANSWER**

**THE MINISTER OF STATE FOR  
FINANCE AND CORPORATE AFFAIRS**

**(SHRI ANURAG SINGH THAKUR)**

वित्त एवं कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) & (b): The Government in the Ministry of Corporate Affairs (MCA) administers the provisions of Companies Act, 2013 and LLP Act, 2008. The information regarding contraction of economy due to the recent lock down in the country is not maintained by MCA. Further, information regarding unemployment is also not maintained by MCA.

However, number of Companies registered and closed during April to August 2020 by all Registrar of Companies (ROCs) is as given below:

| No of Companies Registered from April to August 2020. | No of Companies Closed (Strike off) From April to August 2020 |
|---|---|
| 51807   | 09<br>( applications received prior to Covid period)          |

(c): MCA has taken steps to provide several incentives/ relaxation/concession during Lockdown period so as to reduce the burden of companies/LLPs during Covid-19 above said period which includes the following:

(i) Introducing Companies Fresh Start Scheme 2020 (CFSS) vide General Circular 12/2020 dated 30.03.2020 to enable companies to file documents without additional fees, grating immunity from prosecutions proceeding, etc.

(ii) Introducing LLP Settlement Scheme, 2020 providing similar benefits as CFSS 2020 for the benefits of LLPs.

(iii) Introducing Special Provisions for enabling conduct of Board and General Meetings through Video conferences by Corporates vide General Circular No 14/2020.

(iv) Introducing Special provisions for filings under section 124 & 125 r/w IEPFA (Accounting, Audit, Transfer and Refund) Rules 2016.

(v) Introducing Special Relaxation in holding of General Meeting by Companies whose Financial Year ended on 31st December 2019 vide General Circular dated 21-04-2020 and holding it through Video conferences vide General Circular No. 20/2020 and 28/2020.

(vi) Allowing corporates for spending CSR funds for various activities which includes Healthcare, sanitation and disaster management.

(vii) A general extension of 3 months to hold Annual General Meeting for the Financial year 2019-2020 beyond 30.09.2020 has been granted to all about 12 lakhs companies by issue of order by each ROC on 08.09.2020 without any requirement to file any application of the form and without payment of fee.

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